

Court, Allababad. The Hon'ble High Court has quashed the order of the State Govt. fixing the State Advised Price.

Inner Line Permits

3581. SHRI AYYANNA PATRUDU :
SHRI L. RAMANA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government have introduced Inner line permits in Rajasthan;

(b) if so, the details thereof; and

(c) the impact of implementation of these permits in Rajasthan?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) and (b). Certain border areas in the four districts of Rajasthan Viz. Barmer, Jaisalmer, Bikaner and Jalore shown in the Statement have been declared as notified areas under Section 3(1) of the Criminal Law (Amendment) Act, 1961 in the interest of national security and public interest vide notification G.S.R. No.129 (E) dated 12.3.1996. This has been done in pursuance of a proposal received from Government of Rajasthan. Subsequent to this notification, persons not ordinarily resident of these areas can enter those areas only with a valid permit.

(c) According to the State Government, certain modalities for implementation of the regulation of entry of persons who are coming from outside are being worked out. In the light of this, it is too early to judge the impact of implementation of introduction of inner line permit system in the notified areas.

STATEMENT

Name of the District	Area
1	2
Barmer	The areas falling within the jurisdiction of the following Police Stations, namely:- (1) Gadra Road (2) Ramsar (3) Binjrad (4) Sedwa (5) Bakhasar (6) Girab (7) Chothan
Jaisalmer	The areas falling within the jurisdiction of the following Police Station, namely :- (1) Nachna (2) Mohangarh (3) Ramgarh (4) Sam (5) Jhinjhinyali (6) Jhahgarh (7) Nokh (8) Khudi

1	2
Bikaner	The areas falling within the jurisdiction of the following Police stations, namely :- (1) Bajju (2) Pugal (3) Chattragarh (4) Khajuwala
Jalore	The areas falling within the jurisdiction of the following Police Stations, namely :- (1) Sanchore (2) Chitalwana (3) Sarwana

Financial Assistance to Women Voluntary Organisations

3582. SHRI T. GOPAL KRISHNA : Will the Minister of WELFARE be pleased to state :

(a) whether women voluntary organisations are getting financial assistance from the Government' and

(b) if so, the details thereof?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) and (b). Information is being collected and will be laid on the Table of the House.

Undertrials in Tihar Jail

3583. SHRI ANADI CHARAN SAHU : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a number of Undertrials are languishing in the Tihar Jail, New Delhi for the last three years or more;

(b) if so, the details thereof; and

(c) the action being taken to expedite their trial?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) and (b). As on 1.12.96, there were 596 Undertrials prisoner under judicial custody lodged in Central Jail, Tihar for the last 3 years or more. The details are as under :

S.No.	Nature of case	Number of Undertrials
1	2	3
1.	Murder	380
2.	Dowry	21
3.	Dacoity	64
4.	Rape	36
5.	Narcotic Drugs & Psychotropic Substances	18
6.	Official Secrets Act	3
7.	Terrorists & Disruptive Activities (Prevention) Act	33